

†[THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI MEER CHAND KHANNA): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.]

RÉALISATION OF MONEY BY PAKISTAN CUSTOMS AUTHORITIES FROM INDIAN BUSINESSMEN

576. SHRI T. M. DASGUPTA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government are aware that for the last five years, East Pakistan customs authorities posted at Belouia Railway Station (East Pakistan) have been realising from Indian businessmen of Belouia (India) for goods booked by them from India to India, an amount equivalent to double the value of goods fallen short or lost in transit in East Pakistan over Pakistan Railway instead of payment of the value of such goods;

(b) if so, what is the amount of money so far realised from the Indian businessmen of Belouia by East Pakistan customs authorities; and

(c) what steps Government have taken to end this anomaly and to have the money refunded?

THE MINISTER OF INTERNATIONAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI MANUBHAI SHAH): (a) Yes, Sir. A representation to this effect has been received.

(b) No information is available.

(c) The matter has been taken up with the Government of Pakistan.

MEMORANDUM FROM THE BIHAR COAL MAZDOOR SABHA

577. SHRI NIREN GHOSH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

†[] English translation.

596 R.S.—4.

(a) whether Government have received any memorandum from the Bihar Coal Mazdoor Sabha regarding various flagrant malpractices prevailing in the Raniganj and Jharia coal belt;

(b) if so, what are the nature of the complaints made therein;

(c) whether Government have made any investigation into those complaints; and

(d) what action Government are taking to remove them?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI JAISUKHLAL HATHI): (a) Yes, from Bihar Koyala Mazdoor Sabha, in response to a circular letter from Government to all Central organisations of employers and workers.

(b) The complaints include forced casualisation of workers, absence of certified Standing Orders, delay in payments, formation of company unions, intimidation, harassment, victimisation and dismissal of workers.

(c) and (d) These complaints are being examined along with complaints received from other organisations.

578. [Transferred to the 27th August, 1962.]

ADVISORY COMMITTEE ON LABOUR WELFARE

579. SHRI T. M. DASGUPTA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there is any Advisory Committee for Labour Welfare in Tripura; and

(b) whether the registered Tea Garden Labour Unions are consulted when a new welfare centre is opened in any Garden?

THE MINISTER OF LABOUR IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI JAISUKHLAL HATHI): (a) and (b) The information